



ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.2505/2026

DHEER SINGH

Appellant

VERSUS

STATE OF UTTAR PRADESH

Respondent

**[ONLY I.A. No.150307/2026 APPLICATION FOR
SUSPENSION OF SENTENCE IS LISTED UNDER THIS ITEM]
I.A. No.150307/2026-SUSPENSION OF SENTENCE**

**Date : 20-05-2026 This matter was called on for
hearing today.**

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH**

For Appellant(s) : Mr. Ashok Singh, AOR

**For Respondent(s) : Mr. Vishwa Pal Singh, AOR
Mr. Ghanshyam Singh, Adv.
Mr. Srikant Singh, Adv.
Mr. Dharam Raj Ohlan, Adv.
Mr. Anurag Nagar, Adv.
Mr. Babangir Uttamgir Gosawi,
Adv.
Ms. Sejal Sharma, Adv.
Mr. Lakhsya Singh, Adv.**

**UPON hearing the counsel the Court made
the following
O R D E R**

1. Records of the trial court have not yet been received.
2. Reminder be sent by the Registry for the trial court records.
3. Registry is directed to provide soft copies of the records of the trial court to the advocate-on-record for the parties, once the same are received.
4. Appellant is stated to be in custody in excess of 2 years while serving a sentence of imprisonment for life.
5. Considering the fact that appellant is a septuagenarian and is almost blind (he has no vision in left eye and suffering from 90% blindness in his right eye) as well as suffering from other age related ailments, we are of the considered opinion that pending the hearing of the appeal, he is entitled to suspension of sentence and consequent release on bail on medical grounds. Ordered accordingly.
6. Appellant shall be released on bail, subject to such terms and conditions as may be imposed by the trial court.

7. Interlocutory Application No.150307/2026 stands disposed of accordingly.

8. Re-list the appeal in due course.

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)